

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2810  
ANSWERED ON:29.08.2012  
INFORMATION UNDER RTI APPLICATIONS  
Patel Shri Lalubhai

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the applicants seeking information under the Right to Information Act (RTI) get the correct information sought by them;
- (b) if so, the details thereof;
- (c) whether the Government keeps in touch with every State Government/Union Territory Government with regard to the credibility of information provided by them to the applicants seeking information under the RTI Act;
- (d) if so, the details thereof;
- (e) whether there are cases of wrong information provided to applicants; and
- (f) if so, the details thereof and the action taken in this regard?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) & (b): The Right to Information Act, 2005 mandates access to information. In case an applicant believes that misleading or false information has been provided, the applicant has the option to file a complaint with the Information Commission. The Act provides for imposition of penalty on the Public Information Officer for knowingly giving incorrect, incomplete or misleading information under the RTI Act.

(c) to (f): Implementation of RTI Act, 2005 is statutory obligation on the part of each and every Central and State public authority. Data on credibility of information supplied by various public authorities is not centrally maintained.